GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEPARTMENT OF DEFENCE LOK SABHA

UNSTARRED QUESTION NO.1632

TO BE ANSWERED ON THE 10TH MARCH, 2017

DIRECT COMMERCIAL SALES CONTRACTS

1632. SHRIMATI POONAM MAHAJAN:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

(a) the salient features of Direct Commercial Sales (DCS) contracts and Foreign Military Sales (FMS) agreement;

(b) whether the Government has signed DCS contracts and FMS agreements with countries during each of the last three years; and

(c) if so, the details thereof, year-wise and country-wise?

A N S W E R

MINISTER OF STATE (DR. SUBHASH BHAMRE) IN THE MINISTRY OF DEFENCE रारायमंी (डा. सुभाष भामरे)

(a) to (c): The term Direct Commercial Sales (DCS) and Foreign Military Sales (FMS) pertain to the procedures for supply of defence equipment by a foreign Government (USA). These procedures are applicable for procurement of defence equipment for the Indian Armed Forces through the US Government (FMS) and from US Vendors (DCS). In the last 3 years, 12 such agreements / contracts have been concluded for procurement of defence equipment from the US.
